## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## APPEAL NO. 314 OF 2017 & IA NO. 781 OF 2017

**Dated:** 20<sup>th</sup> July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

## In the matter of:

M/s Diwakar Solar Projects Ltd. .... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal

h/f Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. AnushreeBardhan Mr. Pulkit Agarwal for R-2

Mr. R. Mishra

Mr. Ramnuk Mishra Mr. Sanjiv Saxena

Mr. Abhishek Rana for MNRE

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-13

## <u>ORDER</u>

Learned counsel, Ms. Garima Srivastava appearing for Respondent No. 13 submits that reply will be filed during the course of the day and the learned counsel appearing for the appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions of the learned counsel for Respondent No. 13 and the Appellant as stated above are placed on record.

As requested, learned counsel for Respondent No.13 is permitted to file reply during the course of the day, after serving copy on the other side. Thereafter, learned counsel for the Appellant is permitted to file rejoinder on or before 10-08-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on **21-8-2018**.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member